

ITEM NO.8 Court No.1 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 80/2021

PRANNOY ROY

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

(IA No.4933/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.4931/2021-STAY APPLICATION and IA No.4928/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH C.A. No. 86/2021 (XVII) (FOR ADMISSION and I.R. and IA No.5096/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.5095/2021-STAY APPLICATION and IA No.5094/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-01-2021 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s)

Mr. Mukul Rohtagi, Sr. Adv.
Ms. Anuradha Dutt, Adv.
Ms. Fereshte D. Sethna, Adv.
Mr. Pawan Sharma, Adv.
Ms. Suman Yadav, Adv.
Mr. Kunal Dutt, Adv.
Ms. B. Vijayalakshmi Menon, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Mukul Rohtagi, learned Senior Counsel appearing for the appellants, undertakes to file a statement of shares indicating their current market value which the appellants are willing to offer as security in lieu of the deposit ordered by the Securities Appellate Tribunal.

Let the appellants do so by tomorrow i.e. 29.01.2021.

List these appeals on 01.02.2021.

In the meantime, the appellants may serve the copies of these appeals upon the respondents.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR